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(2025) 01 JH CK 0129

Jharkhand High Court

Case No: Cont. Case (Civil) No.568 Of 2023

Suresh Chandra Mohapatra

APPELLANT

۷s

State Of Jharkhand

RESPONDENT

Date of Decision: Jan. 28, 2025

Hon'ble Judges: Ananda Sen, J

Bench: Single Bench

Advocate: Rajesh Kumar, Mayank Deep, Munna Lal Yadav, Deepak Kumar, Sarvendra

Kumar, Dr. Ashok Kumar Singh, Sharon Toppo, Dr. Parshuram Sial

Final Decision: Disposed Of

Judgement

Ananda Sen, J.

- 1. Learned counsel representing the petitioner and the opposite parties as well as the Registrar, Kolhan University, Chaibasa, West Singhbhum, are present in this Court.
- 2. This is an application for initiating the contempt proceeding for alleged willful violation of order dated 21.02.2023 passed in W.P.(S) No.5625 of 2019.
- 3. This Court in the aforesaid writ petition had directed the petitioner to file a representation putting forward his claim before the Registrar, Kolhan
- University, Chaibasa, and the Registrar was directed to dispose of the representation of the petitioner.
- 4. Now, though after much delay and only after this Court had taken a hard stand, a reasoned order as contained in Memo bearing Ref.

No.KU/R/57/25 dated 22.01.2025, has been passed.

- 5. Since the reasoned order has been passed, I am not inclined to proceed any further in the contempt proceeding.
- 6. Accordingly, this contempt proceeding is dropped.
- 7. However, liberty is granted to the petitioner to challenge the reasoned order, if he is aggrieved by the same.
- 8. The appearance of the Registrar, Kolhan University, Chaibasa, West Singhbhum, is dispensed with.